

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1015 of 2020**

**IN THE MATTER OF:**

**Oriental Coal Corporation  
Vs  
Decore Exxoils Pvt. Ltd.**

**....Appellant**

**....Respondent**

**Present:**

**For Appellant: Mr. Bharat Gupta and Ms. Gunjan Arora,  
Advocates.**

**For Respondent: Mr. Shivek Trehan and Mr. Pranay Mohan Govil,  
Advocates.**

**O R D E R**  
**(Through Virtual Mode)**

**16.02.2021:** Mr. Shivek Trehan, Advocate representing the Respondent submits that on account of his inability to lay hands on some of the documents, the reply could not be drawn up. He seeks and is granted extension of time by two weeks to file reply affidavit, it being provided that in the event of reply affidavit not being filed within this extended time, the right to file the same shall stand closed without reference to the Bench. Rejoinder, if any, may be filed within two weeks thereof. Learned Counsel for the parties may also file their short written submissions not exceeding three pages along with compilation of relevant judgments with their pleadings.

List the Appeal 'for admission (after notice)' on 17<sup>th</sup> March, 2021 before Court No.III.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

Ash/GC